

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 21.11.2014**

OA No. 291/00635/2014

Mr. P.P.Mathur, Counsel for the applicant.

Heard the Ld. counsel for the applicant. The present OA has been filed being aggrieved by her transfer order dated 18.11.2014 (Ann.A/1) vide which she has been transferred from Jaipur to Gwalior. The main contention of the applicant is that one Smt.Saroj who is working as TGT in Kendriya Vidyalaya No.1 has +2 displacement counts as against the applicant -4 displacement counts. Therefore, as per policy of the department(Ann.A/2) normally an employee having more displacement points should be transferred first, therefore, according to the applicant she should have not been transferred.

The Ld. Counsel for the applicant submits that the applicant wants to file a fresh representation before the respondent No.2 within 15 days from today. In case such representation is filed by the applicant within 15 days then same shall be considered and decided by the respondent No.2 according to the provisions of law by a reasoned and speaking order expeditiously but not later than a period of 2 months from the date of receipt of the representation so filed by the applicant. The applicant is directed to supply a copy of paper book of this OA along with the representation to the respondent No.2.

*Anil Kumar*, Contd.....2

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Since the applicant has already been relieved from the present post, she may not be forced to join the new place of posting till her representation is decided by the respondent No.2.

However, it is made clear that if the applicant is aggrieved by the decision of the respondents she will be at liberty to file a fresh OA. With these orders the OA is disposed off.

*Anil Kumar*  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Adm/